Advance List Sr. No. 7

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR (Through Virtual Mode)

CONC No. 144/2017

National Insurance Co. Ltd.

.... Applicant(s)

Through:- Mr. J. A. Kawoosa, Advocate

V/s

Gudhi Bibi and others

.....Non-applicant(s)

Through:- Mr. M. M. Farooqi, Advocate

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE
ORDER

Applicant seek condonation of 36 days' delay' in filing the appeal against the award dated 20.01.2017 passed by Motor accident Claims Tribunal, Srinagar.

I have gone through the application and is satisfied that delay in filing the appeal is explained satisfactorily and same is required to be condoned.

For the reasons stated in the application coupled with submissions made at the Bar, sufficient cause for condoning the delay of 36 days' in filing the appeal is made out. Accordingly, this application is allowed and delay of 36 days is condoned.

Application is disposed of.

Registry to diarize the appeal and list the same on 04.08.2020.

(Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II